

3
O.A. No. 651 of 2011

Bhubani.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 27.09.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Nayak, Ld. Counsel appearing on behalf of Mr. S.K.Ojha, Ld. Additional Standing Counsel for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. Applicant, who has retired on 01.01.2001 while working under East Coast Railways, has filed this O.A. "to direct the respondents to pay fixed Medical Allowance from the month of January, 2001 to December, 2005 at Rs. 100/- per month and @ Rs. 300/- w.e.f. 01.01.2006 till date of actual payment".

3. It is the case of the applicant that though he has preferred a representation as at Annexures-A/3 dated 11.01.2011 before Respondent No. 2 ventilating his grievance, the same is still pending for consideration.

4. Having heard Ld. Counsel for the parties and as agreed to by them, since the representation of the applicant is still pending, without going into the merit of the case, I dispose of this O.A. with direction to the Respondent No.2 to consider the pending representation as at Annexure-A/3 dt. 11.01.2011 and pass a reasoned order under intimation to the applicant within a period of 60 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of. No costs.

6. Send copy of this order, along with copy of the O.A., to Respondent Nos.2 and 3 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the *28.9.2011* postal requisites by ~~08.08.2011~~. Free copies of this order be given to the Ld. Counsel appearing for the parties.

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MEMBER(Admin.)